

Rep. by Act..... of 1964, § 2 & Sch I

THE REPRESENTATION OF THE PEOPLE  
(AMENDMENT) ACT, 1964

No. 33 OF 1964

[9th October, 1964.]

An Act further to amend the Representation of the People Act, 1950, and the Representation of the People Act, 1951.

BE it enacted by Parliament in the Fifteenth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Representation of the People (Amendment) Act, 1964.

Amend-  
ment of  
section 20  
of Act 43  
of 1950.

2. In section 20 of the Representation of the People Act, 1950—

(a) in sub-section (3),—

(i) after the words "A member of the armed forces of the Union", the words "or, a member of an armed police force of a State who is serving outside that State," shall be inserted;

(ii) after the words "in the armed forces", the words "or, as the case may be, in that armed police force" shall be inserted.

(b) in sub-section (5), after the words "armed forces", the words "or, as the case may be, the armed police force" shall be inserted.

Amend-  
ment of  
section 60  
of Act 43  
of 1951.

3. In section 60 of the Representation of the People Act, 1951, in sub-clause (i) of clause (a), after the words "armed forces of the Union", the words "or, as the case may be, of an armed police force of a State," shall be inserted.